

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-01/PB/2017

In the matter of :

Rave Scans Private Limited

.. PETITIONER

SECTION :

Under Section 10 of IBC Code, 2016

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Puneet Yadav, Advocate.. for R.P  
Mr. Rajeeve Mehra, Sr. Advocate  
Ms. Ritu Rastogi, Res. Professional

For the Respondent/Corporate Debtor : : Ms. Chetana, Advocate(CA No.400/PB/17)

ORDER

Learned Counsel for the Resolution Professional as well as Resolution Professional are present in person. The Resolution Professional is directed to file an amended report, taking into consideration the amendments made by the IBBI in relation to the Resolution Plans and required to be incorporated by the Resolution Professional, if the same is found necessary.

Let the matter be posted for hearing on 28<sup>th</sup> Nov, 2017.

Sdl-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sdl-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
13.11.2017